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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No.346 of 2005

In

OA No.1464/2004

New Delhi this the 25<sup>th</sup> day of August, 2005

**Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**  
**Hon'ble Mrs. Meera Chhibber, Member (J)**

S.R. Khatri  
97, Sant Nagar,  
New Delhi.

(By Advocate Mrs. Seema Pandey )

Applicant

VERSUS

1. Shri K.M.Sahni  
Secretary,  
Ministry of Labour  
Sharam Shakti Bhawan  
Rafi Marg, New Delhi-110001
2. Shri A.N. Trwari  
Secretary  
Department of Personnel & Training  
Office of Establishment Officer  
South Block, New Delhi.

Respondents

ORDER (ORAL)

**(Hon'ble Mr. V.K.Majotra, Vice Chairman (A)**

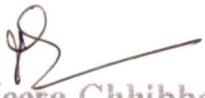
Learned counsel heard.

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2. OA No.1464/2004 was disposed of vide order dated 10.2.2005 with the following observations/ directions to the respondents:

“In the scenario that the applicant has only a right of being considered for promotion, we dispose of the present application directing the Respondent No.1 to take necessary steps to consider the claim of the applicant for ad hoc promotion in accordance with law. This exercise shall be done preferably within four weeks from the receipt of a certified copy of the present order. Consequential benefits should also be accorded to him in accordance with law. OA is disposed of”.

As respondents have passed order dated 2<sup>nd</sup> May, 2005 (Annexure P-3) in pursuance of the Tribunal's aforesaid direction, Learned counsel seeks to withdraw this CP with liberty to challenge the Annexure P-3. As such, CP is disposed of as withdrawn with liberty.

  
( Mrs. Meera Chhibber )  
Member (J)

  
( V.K. Majotra )  
Vice Chairman (A)

25-8-05

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